

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 11965 of 2013-DB

[Arising out of Order-in-Original/Appeal No 46-MP-2012-13 dated 26.03.2013 passed by Commissioner of Central Excise, CUSTOMS (Adjudication)-SURAT-I]

Madhusudhan Rayons Pvt Limited

.... Appellant

Plot No. 97-100, Laxmi Industrial Estate,
Village : Baleshwar, Taluka : Palsana,
SURAT, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Surat-I

.... Respondent

New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

APPEARANCE :

None for the Appellant

Shri Kalpesh P Shah, Asst. Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING /DECISION: 01.05.2023

FINAL ORDER NO. A/11157/2023

RAMESH NAIR :

Shri S. Suryanarayanan, learned Counsel for the appellant vide letter dated 29.04.2023 requested for withdrawal of the appeal as the case has been settled under SVLDR-2019. He has also submitted SVLDRS-4 certificate.

2. Considering the case has been settled under SVLDR-2019, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**